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Title: Amendment made by Rajya Sabha to "The Industries (Development and Regulation) Amendment Bill, 2015.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move:

"That the following amendments made by Rajya Sabha in the Bill* further to amend the Industries (Development and Regulation) Act, 1951 be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-Sixth", the word "Sixty-seventh" be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure "2015", the figure "2016" be *substituted*.

CLAUSE 2

3. That at page 2, line 3, *for* the figure "2015", the figure "2016" be *substituted*."

* The Bill was passed by Lok Sabha on the 10th December, 2015, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 28th April, 2016 and returned it to Lok Sabha on the same day.

HON. CHAIRPERSON: The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Industries (Development and Regulation) Act, 1951 be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-Sixth", the word "Sixty-seventh" be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure "2015", the figure "2016" be *substituted*.

CLAUSE 2

3. That at page 2, line 3, *for* the figure "2015", the figure "2016" be *substituted*."

The motion was adopted.

HON. CHAIRPERSON: We shall now take up amendments made by Rajya Sabha. I shall now put amendment Nos. 1, 2 and 3 made by Rajya Sabha together to the vote of the House.

The question is:

"ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-Sixth", the word "Sixty-seventh" be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure "2015", the figure "2016" be *substituted*.

CLAUSE 2

3. That at page 2, line 3, *for* the figure "2015", the figure "2016" be *substituted*."

The motion was adopted.

HON. SPEAKER: The Minister may now move that the amendments made by Rajya Sabha in the Industries (Development and Regulation) Amendment Bill, 2015, as passed by Lok Sabha, be agreed to.

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

HON. CHAIRPERSON: The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

14.17 hours

DISCUSSION UNDER RULE 193